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Government of India  
Ministry of Finance  
(Department of Revenue & Insurance)

New Delhi, the 8th February, 1971.

NOTIFICATION  
INCOME-TAX

No.22 (F.No.404/25/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises:

1. Shri K.L. Chopra and
2. Shri B.D. Barang.

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification supersedes Notification No.1 (F.No.404/143/70-ITCC) dated 1st January, 1971 and shall come into force from 1st of March, 1971.

*R.D. Saxena*  
(R.D. Saxena)

Deputy Secretary to the Government of India.

The Manager,  
Government of India Press,  
New Delhi.

No.22 (F.No.404/25/71-ITCC):

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